

## Annexure – 4

Name of the corporate debtor: Indo Global Soft Solutions And Technologies Private Limited; Date of commencement of CIRP: 12<sup>th</sup> April 2022; List of creditors as on: 17th August 2023List of unsecured financial creditors (other than financial creditors belonging to any class of creditors)<sup>#</sup>

(Amount in ₹)

Sl. No.	Name of creditor	Details of claim received		Details of claim admitted					Amount of contingent claim	Amount of any mutual dues, that may beset- off	Amount of claim not admitted	Amount of claim under verification	Remarks, if any
		Date of receipt	Amount claimed	Amount of claim admitted	Nature of claim	Amount covered by guarantee	Whether related party?	% of voting share in CoC					
1	Indiabulls Housing Finance Limited	June 02, 2022	7,655,745,633	4,236,282,614	Unsecured	4,236,282,614 <sup>1</sup>	No	49%	-	-	3,419,463,019	-	-
2	Radius Estates and Developers Private Limited	June 16, 2022	27,803,991	1	-	-	Yes	-	27,803,990	-	-	-	Note 1
	<b>Total</b>		<b>7,683,549,624</b>	<b>4,236,282,615</b>		<b>4,236,282,614</b>		<b>49%</b>	27,803,990	-	3,419,463,019	-	

<sup>1</sup> Please note that guarantees provided in this case secure all of the outstanding amounts.

Note 1: Despite the RP of the Corporate Debtor seeking information/ documents from the RP of Radius Estates and Developers Private Limited to substantiate this claim, neither the information sought nor any clarification in respect thereto has been furnished the RP of Radius Estates and Developers Private Limited. We also note that an application IA No. 551/ 2022 filed by the RP of Radius Estates and Developers Private Limited under S.60(5) of the Insolvency and Bankruptcy Code, 2016 has been pending before NCLT Mumbai wherein an unsecured loan given by Radius Estates and Developers Private Limited to the Corporate Debtor has been alleged as an avoidance transaction. In view of the above, we are admitting this contingent claim at INR. 1.

<sup>#</sup> The updation is pursuant to and to the extent as directed in the order dated August 02, 2023 passed by the NCLT, Mumbai in IA No.2288 of 2023 in CP (IB) No.377/ 2021